

1	2	3	4	5	6	7	8
16.	North East-II	144346	177170	282880	378115	427226	555285
17.	Orissa	4102344	4343491	5046483	5439439	9148827	9782930
18.	Punjab	5076029	5692531	10040851	11063034	15116880	16755565
19.	Rajasthan	8042249	8592495	15483374	16580930	23525623	25173425
20.	Tamil Nadu (excluding Chennai)	7786215	8505537	20789533	22321172	28575748	30826709
21.	Uttaranchal	352543	431540	483259	701518	835802	1133058
22.	Uttar Pradesh-East	9895597	10282792	18331349	19415325	28226946	29698117
23.	Uttar Pradesh-West	5589090	5759094	13657198	14513304	19246288	20272398
24.	West Bengal (excluding Kolkata)	8383344	8895140	7785579	8289163	16168923	17184303
25.	Kolkata	1074882	1074882	10856664	12393011	11931546	13467893
26.	Chennai	73097	122895	9322255	10679552	9395352	10802447
27.	Delhi	33	33	22450475	24988324	22450508	24988357
28.	Mumbai	126	126	19607023	22503660	19607149	22503786
TOTAL		116609094	127145365	287054222	314329817	403663316	441475182

Mobile Virtual Network Operations

17. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has received report from TRAI for Mobile Virtual Network Operations (MVNOs);

(b) if so, salient features of the report on MVNOs; and

(c) by when MVNOs operations are likely to be launched in India?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Sir, the Government has received recommendation of TRAI dated 6th August, 2008 on need and timing of introduction of Mobile Virtual Network Operator (MVNO) as well as terms and conditions of the licence to be granted to MVNOs under Section 11 (1) (a) (i) and (ii) of the TRAI Act 1997. The salient features of the said recommendations of TRAI on MVNO are as follows:—

(i) MVNO to be introduced as a distinct service provider with its own licensing and regulatory framework.

(ii) MVNO shall be free to choose its business model (Full or Intermediate or Thin).

- (iii) Arrangement/agreement between MNO (Mobile Network Operator) and MVNO to be driven by market forces.
 - (iv) MVNO to be issued a license under Indian Telegraph Act.
 - (v) The license service area of MVNO to be same as that of parent MNO.
 - (vi) Any Indian Company shall be eligible for MVNO License in a service area, who meets prescribed eligibility conditions including networth and paid up capital and fulfills other licence conditions including payment of prescribed entry fee.
 - (vii) No limit on number of MVNOs attached to a MNO.
 - (viii) MNO to pay the spectrum charges for utilization of spectrum by MVNO.
 - (ix) Annual licence fees same as that of MNO of the service area.
 - (x) Allocation of Numbers, Number portability, Interconnection with other service providers and roaming to be provided by parent MNO.
 - (xi) Subscribers to be protected on failure of agreement between MNO and MVNO or MVNO quitting service.
 - (xii) No Roll out Obligations for MVNO.
 - (xiii) FDI limit 74% (same as MNO)
- (c) No timeframe for launch of MVNOs operations can be prescribed as introduction of MVNOs in India is a policy matter.

Ratio of post offices *vis-à-vis* number of citizens

18. SHRI PARIMAL NATHWANI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the ratio of number of post offices *vis-à-vis* number of citizens, State-wise;
- (b) whether there is any move to open more post offices for availability of better services at doorstep;
- (c) the rate of Tele Density in Jharkhand;
- (d) whether there is any planning to increase this existing rate; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) Circle-wise details of average number of people served per Post Office are given in the enclosed Statement. (See below)

(b) Postal facilities in terms of regular delivery of mail, clearance of letter boxes and sale of stamps/stationery at the doorstep of customers is provided throughout the country. Opening of Post Offices is an ongoing exercise. Post Offices are provided in a phased manner on the basis of need, justification as per prescribed norms and availability of resources.